

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:495
ANSWERED ON:13.08.2012
VIOLATION OF CLEARANCE NORMS
Sugavanam Shri E.G.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has noticed the increasing violation of environmental clearance norms in the country;
- (b) if so, whether the Government has proposed to bring in stringent rules to stop the violation and to entrust the State Government with adequate powers;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN):

(a) to (e):The Ministry of Environment and Forests accords environmental clearance for the developmental projects after following due procedures and suggesting various safeguard measures. The compliance of stipulated environmental clearance conditions is monitored by the six Regional Offices of Ministry of Environment and Forests, Central Pollution Control Board and also State Pollution Control Boards / UT Pollution Control Committees. No such trend of increasing violation of clearance norms has been noticed. However, if any violation is observed during site inspection, appropriate action is initiated against the defaulting Units. Necessary powers under Environment (Protection) Act, 1986 have been delegated to the State Governments and State Pollution Control Boards / Committees for taking action against violation of environmental clearance norms.